

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.4
CP/21(AHM)2024

Proceedings under Section Sec 241 & 242 r.w
213 of CA 2013

IN THE MATTER OF:

Kailash Ramkishan Gupta & Another
V/S

.....Applicant

Indian Commodity Exchange Limited & Ors.

.....Respondent

Order delivered on: 06/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tirth Nayak, Advocate
For the Respondent :

ORDER
(Hybrid Mode)

This petition has been filed under Section 241 & 242 r/w. Section 213 of the Companies Act, 2013.

After making brief submissions by the learned Counsel on the issue of maintainability qua the eligibility of the Petitioners, it has been apprised that the Petitioners have also filed application under Section 244 of the Companies Act, 2013 on 05.06.2024 vide inward diary No. 1438 seeking waiver of the requirements specified under section 241 of the Act which is lying with the Registry as the same has been filed yesterday.

Let that application be listed after scrutiny and considering the same re-list this matter on 27.06.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)